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Part II—Sub-section (30)

भाग II—खण्ड (30)

भारत के राजपत्र

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NOTIFICATION
New Delhi, the 3rd Jan., 2001

G. S. R. 63(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of Department of Company Law Administration (Class I, II and III Posts) Recruitment Rules, 1962, in so far as they relate to the post of Lower Division Clerk except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Lower Division Clerk in the Offices of the Regional Directors, Registrars of Companies and Official Liquidator in the Department of Company Affairs, namely:—

1. **Short title and commencement.**—(1) These rules may be called the Department of Company Affairs, Offices of the Regional Directors, Registrars of Companies and Official Liquidator (Lower Division Clerk) Recruitment Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Number of posts, classification and scale of pay.**—The number of post, its classification and the scale of pay attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. **Method of recruitment, age limit and other qualifications.**—The method of recruitment to the said posts, age limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (14) of the said Schedule.

4. **Disqualification.**—No person—

- (a) who has entered into or contracted a marriage with a person having a spouse living, or
- (b) who having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said posts:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing exempt any person from the operation of this rule.

5. **Power to relax.**—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. **Saving.**—Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the schedule castes, the schedule tribes, ex-servicemen, and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of post	No. of post	Classification	Scale of pay	Whether selection by merit or selection seniority or non-selection post	Whether benefit of added years of service admissible under Sec. 30 of the CCS (Pension) Rules, 1972	Age limit for direct recruits
1	2	3	4	5	6	7

Lower Division Clerk	369 (2000)	General Central Service Group 'C' Non-Gazetted Ministerial	Rs. 3050-100- 4590	Non-selection	No	Between 18 and 25 years (Relaxable for Government Servants up to 35 years in accordance with the instructions or orders issued by the Central Government.)
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Note:—The crucial date for determining the age limit shall be as fixed by the Staff Selection Commission

की अपेक्षा यदि कोई हो

जन द्वारा भर्ती की दशा में वे नियुक्ति/आमेलन किया

सार

को में संघ लोक सेवा

[26011/2/98-प्रशा -11]
संयुक्त सचिव

Educational and other qualifications required for direct recruits	Whether age and educational qualification prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of recruitment whether by direct recruitment or by promotion or by deputation/absorption and percentage of the posts to be filled by various methods
8	9	10	11
(i) Matriculation or equivalent qualification from a recognized Board or University. (ii) A typing speed of 30 words per minute in English or 25 words per minute in Hindi.	**	Two years	(i) 90% by direct recruitment through Staff Selection Commission. (ii) 5% of vacancies shall be filled up from amongst the Group D Staff who possess Matriculation or equivalent qualifications and have rendered 5 years regular service in Gr. D. on the basis of a Departmental qualifying Examination. The maximum age limit for eligibility for examination is 45 years (50 years of age for the SC/ST). Note : (a) Unfilled vacancies pertaining to a particular year shall not be carried over. (b) If more of such employees than the number of vacancies available under clause (ii) qualify at the said examination, such excess number of employees shall be considered for filling the vacancies arising in the subsequent years so that the employees qualifying at an earlier examination are considered before those who qualify at a later examination.
In case of recruitment by promotion/ deputation/absorption, grades from which promotion/deputation/ absorption to be made	If a Departmental Promotion Committee exists, what is its composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment.	
12	13	14	
As stated in Col. 11	Group 'C' Direct Promotion Committee 1. RD of the Region - Chairman 2. Registrar of Companies/Official Liquidator (JAG) level - Member 3. Under Secretary, Department of Company Affairs - Member 4. An officer belonging to SC/ST category not below the level of Under Secretary to the Govt. of India - Member	Not applicable.	